

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017**  
**& APPEAL NO. 22 OF 2018**

**Dated : 14<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017**

<b>Rosa Power Supply Company Limited</b>	<b>.... Appellant(s)</b>
<b>Versus</b>	
<b>Uttar Pradesh Electricity Regulatory Commission &amp; Ors.</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Shri Venkatesh Mr. Sandeep Rajpurohit Mr. Samarth Kashyap Mr. Vikas Maini
Counsel for the Respondent(s)	:	Mr. C.K. Rai Mr. Sachin Dubey for R-1  Mr. Aditya Kumar Singh for R-2  Ms. Ranjitha Ramachandran for R-3

**APPEAL NO. 22 OF 2018**

<b>Uttar Pradesh Power Corporation Limited</b>	<b>.... Appellant(s)</b>
<b>Versus</b>	
<b>Uttar Pradesh Electricity Regulatory Commission &amp; Ors.</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Anantanarayana M.G.
Counsel for the Respondent(s)	:	Mr. C.K. Rai Mr. Sachin Dubey for R-1  Mr. Shri Venkatesh Mr. Sandeep Rajpurohit Mr. Samarth Kashyap Mr. Vikas Maini for R-2

**ORDER**  
**APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017**

The learned counsel appearing for the Respondent No.2 prays for one week's time to file the reply. The learned counsel appearing for the Respondent No.2 is granted one week's time to file reply i.e. on or before 21.01.2019 after duly serving copy on the other side.

The learned counsel appearing for the Respondent No. 1 and 3 do not propose to file reply. They will file written submissions during the course of hearing.

Submissions made by the learned counsel appearing for the Respondent No.1 and 3, as stated supra, are placed on record.

**APPEAL NO. 22 OF 2018**

The learned counsel appearing for the Respondent No. 1 does not propose to file reply. He will file his written submissions during the course of hearing. The learned counsel appearing for the Respondent No.2 submitted that they have filed the reply after duly serving copy on the other side.

The learned counsel appearing for the Respondent No. 1 and 3 do not propose to file reply. They will file written submissions during the course of hearing.

The learned counsel appearing for the Appellant is permitted to file rejoinder on or before 24.01.2019 after duly serving on the other side.

List these matters on **25.01.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**